

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CRIMINAL APPEAL NO(s). 1125 OF 2009

GAUTAM KUMAR DEVJIBHAI

Appellant (s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for suspension of sentence and with office report)

WITH CRIMINAL APPEAL NO. 953 of 2009

(With office report)

CRL.APPEAL NO. 2297 of 2010 (With appln.(s) for exemption from filing c/c  
of the impugned order and with office report)

Date: 23/01/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Mr. K.T.S. Tulsi, Sr. Adv.

CrI.A. 1125/2009 Mr. Haresh Raichura, Adv.

& 953/2009 Ms. Saroj Raichura, Adv.

Mr. Kalp Raichura, Adv.

Mr. Rajat Vats, Adv.

Ms. A.Mehta, Adv.

CRL.A.No.2297/2010 Ms. Meenakshi Arora, Sr. Adv.

Mr. Vasav Anantharaman, Adv.

Ms. Mahima Sareen, Adv.

Ms. Shilpa Singh, Adv.

For Respondent(s) Mr. Yashank Adhyaru, Sr. Adv.

Ms. Sadhana Sandhu, Adv.

Ms. Hemantika Wahi, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard in-part.

For continuation of arguments, post on 29.01.2014.

|(Shashi Sareen)  
| Court Master

|(Veena Khara)  
| Court Master